



**Central Administrative Tribunal
Principal Bench: New Delhi**

O.A. No. 2172/2021

This the 30thday of September, 2021

Through Video Conferencing

**Hon'bleMs. Manjula Das, Chairman
Hon'bleMr. Mohd. Jamshed, Member (A)**

Biplab Majumdar, Aged 58 years,
S/o Late Sh. Nagendra Mujumder,
Working as Private Secretary in
Intelligence Bureau, (MHA) Govt. of India, New Delhi
r/o 12th Avenue, B-2211, Greater Noida West,
GautamBudh Nagar (UP)

...Applicant

(By Advocate: Ms. Sonika Gill for Shri Yogesh Sharma)

Versus

1. Union of India through Secretary,
Ministry of Urban Development,
Govt. of India New Delhi.
2. The Director – II,
Directorate of Estates, Nirman Bhawan,
New Delhi.

...Respondents

(By Advocate: Shri G.S. Virk)



ORDER (ORAL)

Hon'ble Ms. Manjula Das, Chairman

This Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985, seeking the following reliefs:-

"(i) That the Hon'ble Tribunal may graciously be pleased to pass an order of quashing the impugned order dated 3.2.2017, dt. 23.3.2017, dt. 10.02.2017, dt. 24.4.2018, dt. 21.1.2020 and order dated 3.9.2021 declaring to the effect that the same are illegal arbitrary and consequently pass and order of regularizing the quarter in question on the name of the applicant from the date of cancellation of the same.

(ii) That the Hon'ble Tribunal may graciously be pleased to pass an order directing the respondents to refund the damage rent charged by the applicant with interest.

(iii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicant."

2. At the outset, learned counsel for the applicant Ms. Sonika Gill proxy for Sh. Yogesh Sharma fairly submitted that the applicant will be satisfied if his OA be treated as a representation, and a direction be



issued to the respondents to decide the same in a time bound manner.

3. In view of the above, without going into the merits of the matter, the OA is disposed of at the admission stage itself, by directing the respondents to treat this OA as a comprehensive representation made by the applicant and decide the same by passing a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order, under intimation to the applicant. There shall be no order as to costs.

(Mohd.Jamshed)
Member (A)

(Manjula Das)
Chairman

/sd/vb/akshaya/